

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "A" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.2451 & 2452/Del/2019
Assessment Year : 2014-15 & 2015-16**

Kanta Bansal, 4568/12, Jai Mata Market, Delhi-110036. PAN-AAAGPD0446F	Vs	ITO, Ward-40(4), New Delhi.
APPELLANT		RESPONDENT
Appellant by	None	
Respondent by	Sh.M.Barnwal, Sr.DR	
Date of Hearing	08.01.2021	
Date of Pronouncement	08.01.2021	

ORDER

PER G.S. PANNU, VP :

Both appeals by the assessee for the assessment year 2014-15 & 2015-16 are directed against the orders of learned CIT(A)-34, New Delhi dated 25.02.2019 & 26.02.2019 respectively.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The assessee, vide its letter dated 01.01.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020".

3. Considering the aforesaid situation, the captioned appeals are consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment years is not ultimately resolved in terms of the aforesaid Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeals and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeals are consigned to record and, for statistical purposes, are treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing on 08th January, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI